

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
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**Original Application No. 332/ 00556/2018
This the 21st day of December, 2018**

Hon'ble Ms. Jasmine Ahmed, Member - J

Sri Nitin Kanoujia, aged about 30 years, son of late Shri Suresh Kumar Kanoujia, r/o Rana Pratap Marg, Shanajaf Imambdra, Lucknow, U.P. Pin code 226001.

..... Applicant

By Advocate: Sri Neeraj Kumar

VERSUS

1. Union of India, through Ministry of Defence, Indian Ordnance Factories represented through its Secretary, New Delhi Pin Code 110016.
2. Senior General Manager of Ordnance Factory, Kalpi Road, Kanpur 208009.
3. General Manager of Ordnance Factory, Kalpi Road, Kanpur 208009.

..... Respondents

By Advocate: Sri Rajesh Katiyar

ORDER (ORAL)

It is the contention of the Learned Counsel for the Applicant that the father of the applicant expired on 07.04.2011 and thereafter on 12.09.2011 a representation was given by the applicant for compassionate appointment. It is also contended that till date no compassionate appointment has been granted to the applicant and in between some other persons have been given compassionate appointment by the respondents.

2. Learned counsel for the applicant further states that the respondents have come out with a letter dated 13.06.2017 wherein they have stated that while considering the case of the applicant for compassionate appointment, the applicant has secured 42 points vis-à-vis other similarly situated persons and there were persons who have secured more points than the applicant. Accordingly, he could not be granted compassionate appointment but his case will be considered again whenever the next meeting will be conducted. Learned counsel for the applicant states that it is not clear to him how the respondents have calculated 42 points in respect of applicant.

3. Accordingly, respondents are directed to provide all the documents through which the case of the applicant has been compared vis-à-vis other similarly situated persons within a period of three months from the date of receipt of certified copy of this order. It is made clear that nothing has been commented on the merit of the case.
4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

(Jasmine Ahmed)
Member (J)

RK

